

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2120
ANSWERED ON:07.12.2011
SCHOOL MANAGEMENT COMMITTEES UNDER RTE ACT
Agarwal Shri Rajendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of States which have issued orders regarding constitution of School Management Committees under the Right to Education Act in the country so far;
- (b) whether the Government has prepared any manual regarding the constitution, functioning, etc. of the School Management Committees;
- (c) if not, the reasons therefor; and
- (d) the number of States which have constituted such Committees?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (d): 23 States have notified the State Rules under the Right of Children to Free and Compulsory Education (RTE) Act, 2009 and 5 Union Territories have adopted the Central RTE Rules, which include inter-alia provisions for constitution of School Management Committees (SMCs). The RTE Act, 2009 provides for the constitution of SMC consisting of elected representatives of the local authority, parents or guardians of children admitted in schools and teachers. The Act also provides that at least three-fourth of members of SMCs shall be parents or guardians, with proportionate representation to parents and guardians of children belonging to disadvantaged groups and weaker sections, and that fifty per cent of the members of SMCs shall be women. Under the RTE Act, 2009 the SMCs have been assigned the function of monitoring the working of the school, preparing and recommending the school development plan and monitoring the utilization of the grants received from the appropriate Government or local authority or any other source.